**14.46 hrs.**

Title: Discussion on the Indian Railway Companies (Repeal) Bill, 2001. (Bill passed)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS ( SHRI O. RAJAGOPAL): Sir, I beg to move:

> "That the Bill to repeal the Indian Railway Companies Act 1895, as passed by Rajya Sabha, be taken into consideration."

MR. SPEAKER: Motion moved:

> "That the Bill to repeal the Indian Railway Companies Act 1895, as passed by Rajya Sabha, be taken into consideration."

**श्री गिरधारी लाल भार्गव (जयपुर) :** अध्यक्ष महोदय, मंत्री जी जो यह निरसन करने वाला विधेयक लाए हैं, उसमें मुझे कुछ विशेा नहीं कहना है। पहले का जो कानून बना हुआ था, उसका निरसन करने के लिए यह विधेयक यहां आया है इसलिए इसमें कोई दिक्कत नहीं है। मैं इस निरसन करने वाले विधेयक का समर्थन करता हूं।

**डॉ. रघुवंश प्रसाद सिंह (वैशाली) :** अध्यक्ष महोदय, रेल कम्पनी से सम्बन्धित निरसन करने वाला विधेयक मंत्री जी ने यहां पेश किया है। जो पुराना कानून बना हुआ था, उसका अब कोई मतलब नहीं रह गया था इसलिए उसको खत्म करने के लिए यह विधेयक यहां पेश किया गया है। इसमें कोई नया कानून बनाने की बात नहीं है, केवल पहले के कानून को खत्म करने के बारे में यह विधेयक है। सरकार गम्भीर नहीं थी इसलिए केबिनेट मंत्री नीतीश जी यहां नहीं हैं। उनकी जगह रेल राज्य मंत्री जी ने यह विधेयक पेश किया है।

इस बार रेल बजट पर बहस नहीं हुई। हम चाहते हैं कि इसी बहाने रेल पर कुछ बहस कर लें, जबकि सरकार चाहती है कि बिना बहस के ही यह कानून पास हो जाए।â€¦(व्यवधान) अध्यक्ष महोदय, सरकार मानती है कि कोई भी कानून पास हो जाए, फिर गजट में छप जाए तो लोग उसे जान जाते हैं। मुझे लगता है कि ऐसा नहीं है। यह इग्नोरेंस आफ लॉ है। जो भी कानून बनता है उसकी लोगों को जानकारी नहीं हो पाती है। उसका एकमात्र जरिया संसद है। जब संसद में किसी विधेयक पर चर्चा होती है और मीडिया के मार्फत वह देश-विदेश में जाता है तो लोगों को उसके बारे में मालूम पड़ता है, न कि गजट में छाप देने से। इसलिए सरकार का यह व्यवहार कि बिना बहस के बिल पास हो जाए, गैर जनतांत्रिक और संसदीय प्रणाली के खिलाफ है। यहां केबिनिट मंत्री जी नहीं हैं, उनकी जगह राज्य मंत्री जी ने इसे मूव किया है। राज्य मंत्री इसीलिए रखे जाते हैं कि अगर केबिनेट मंत्री मौजूद न हो तो वे स्थिति को सम्भाल लें।

मैं रेल के बारे में कुछ कहना चाहता हूं। आज भी बराबर रेल दुर्घटनाएं हो रही हैं, चाहे बिहार में हो या जम्मू में हो।

इसीलिए इस बिल के माध्यम से रेलों के परिचालन पर बहस कराने की आवश्यकता है क्योंकि रेल का महकमा देश भर में सबसे बड़ा महकमा है और इसमें पुराने जमाने में जिस समय कंपनी कानून के माध्यम से रेल चलती थी, वह कानून अभी तक रखा हुआ था लेकिन वह ज्यादती था और उसे खत्म करने के लिए यह ि वधेयक लाये हैं। इसमें हम सरकार से कहना चाहते हैं कि रेल में सबसे ज्यादा उपेक्षित कुली समुदाय है जिसमें गरीब घरों के आदमी जाते हैं और सामान ढ़ोने का काम करते हैं। दो तरह के लोग उसमें जाते हैं।â€¦(व्यवधान)

**श्री प्रभुनाथ सिंह (महाराजगंज, बिहार)** : क्या आप कुली का यूनियन चलाते हैं? â€¦(व्यवधान)

**अध्यक्ष महोदय :** प्रभुनाथ सिंह जी, यह ठीक नहीं है। आप बार-बार डिस्टर्ब कर रहे हैं। आप बैठ जाइए। रघुवंश जी, अब आप समाप्त करिए।

**डॉ. रघुवंश प्रसाद सिंह** : जो यात्रीगण अपनी शान के हिसाब से अपना सामान उठाना शान के खिलाफ समझते हैं या जो असहाय होते हैं और अपना सामान नहीं उठा पाते हैं, कुली वहां दौड़कर जाते हैं और उनका सामान उठाते हैं। उनकी मर्यादा बचाने के लिए कुली वहां जाकर उनका सामान उठाते हैं। कुलियों की काफी समय से मांगें लम्बित हैं। रेलों में चतुर्थ वर्ग श्रेणी का दर्जा उनकी मांग है और उनके स्वास्थ्य और रख-रखाव का ध्यान रखा जाए। पार्सल के काम में ठेकेदारी हो गई है, पार्सल का सामान ढ़ोने का काम कुलियों को नहीं दिया जाता, ठेकेदार के मार्फत कराया जाता है। गरीब आदमी सामान उठाकर जीवन-यापन करता है। सरकार की तरफ से कुलियों की उपेक्षा हो रही है, इसीलिए हम सरकार से मांग करते हैं कि इस काम में लगे समाज के डाउन-ट्रौडन आदमी को ऊपर उठाने के लिए सरकार प्र ायत्न करे। हम बार-बार सवाल उठाते हैं लेकिन लोग ध्यान नहीं दे रहे हैं।â€¦(व्यवधान)

SHRI A. BRAHMANAIAH (MACHILIPATNAM): Sir, I thank you for giving me this opportunity. I support this Bill. While supporting this Bill, I would like to bring forward some of the important recommendations made by several Committees like Kunzru, Wanchoo, Sikri and Justice Khanna Committees regarding the accidents and safety measures to be taken by the Railway authorities.

There have been a number of recommendations made by Justice Khanna Committee. That Committee recommended an allotment of Rs. 3,000 crore for repairs to rail bridges and tracks and those repairs should be taken up on a war-footing basis.

The Committee also pointed out that 34,000 railway wagons, 1,322 coaches and 1,560 signals in various parts of the country required urgent repairs and modernisation.

Another recommendation made by the same Committee was that as per the estimates on railway bridges in the year 1999, nearly 51,340 were constructed more than hundred years back. Out of these bridges, 334 bridges were totally damaged. Moreover, the funds allotted for track improvements in 1997-2002 have not been fully released though there are increasing demands for extension of broad gauge every year.

Justice Khanna Committee also pointed out that the steel used for rail *pattas* supplied by Bhilai Steel Plant was not of standard quality and the rail accident that took place in Punjab in 1998 was due to low quality rail *pattas*.

In-between 1997-2000, out of 2,000 rail accidents, nearly 1,200 accidents took place only due to the negligence of railway employees.

In addition to this, Justice Khanna had suggested some other important recommendations that training camps should be organised to train rail drivers and that Yoga might be introduced to reduce the mental stress.

In this connection, I want to bring some of the important problems of my parliamentary constituency, that is, Machilipatnam.

MR. SPEAKER: Shri Brahmanaiah, this is not a debate on Railways. This is only a Repeal Bill. You can raise your constituency problems when we discuss Railways.

SHRI A. BRAHMANAIAH : Sir, the repairs works between Gudiwada and Machilipatnam track are very slow.

MR. SPEAKER: No, please. This is not the time to raise your constituency problems.

SHRI A. BRAHMANAIAH : Thank you Sir.

SHRI C. SREENIVASAN (DINDIGUL): Sir, thank you very much for giving me this opportunity. I wish to make a few points on these two Repeal Bills. Acts that have become redundant should be repealed because they are of no use and only create confusion. However, due caution needs to be exercised while repealing the Bill. In future, there should not arise a situation wherein even a sub-section of the repealing Act is felt necessary. I say so because the Railway Companies Substitution of Parties in Civil Proceedings Act is repealed because it is felt that article 300 would take care of the situation hitherto dealt with by the Act being repealed. I would request the hon. Minister to explain this.

In fact, article 300 itself needs to be amended. This article 300, by reference, takes us back to British Raj and protects "Sovereign" power from prosecution under certain circumstances. Though Supreme Court Judgements have curtailed this sovereign power to a great extent, the fact remains that article 300 needs amendment. It is an article which is applied together with the Supreme Court Judgements. I wonder, then, why an Act should be repealed relying on an article of the Constitution which itself is already curtailed and needs to be amended. I do not know whether the hon. Minister wants "sovereign protection" to Railway companies as was available during British rule. I hope he would explain the position.

With these words, I conclude.

SHRI O. RAJAGOPAL: Sir, this relates to the Indian Railway Companies Act, 1895. This forms part of the package of Bills which have become dysfunctional laws and the Commission appointed in 1998 has identified 166 Central Acts which have become redundant.

As part of it, this Bill also has been identified as one which has now become redundant. The Indian Railway Companies Act 1895 had provided for paying interest on its paid-up share capital out of capital during construction. Since, now a similar provision exists in Section 208 of the Companies Act of 1956 for payment of this interest out of capital, the repeal of this Act will not affect, in any way. Therefore, it has become necessary to repeal the Indian Railway Companies Act ,1895. That is the reason why this Bill has been brought.

Therefore, I propose that this Bill may be passed.

MR. SPEAKER: The question is:

> "That the Bill to repeal the Indian Railway Companies Act, 1895 as passed by Rajya Sabha, be taken into consideration. "

*The motion was adopted.*

**15.00 hrs.**

MR. SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

*Clause 1, the Enacting Formula and theLong Title were added to the Bill.*

SHRI O. RAJAGOPAL: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

-----------